

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 02

Customs Appeal No. 10115 of 2014-SM

[Arising Out Of OIA-SUR-EXCUS-001-APP-369-13-14 Dated- 03/10/2013 Passed By
Commissioner of Central Excise, Customs and Service Tax-SURAT-I(Appeal)]

Skyron Overseas

(100% Eou) C/o Anil G. Maheshwari,
Sikha Building-flat No. 301,
Near Model Town, Parvat Patia,
SURAT, GUJARAT

.....Appellant

versus

C.C.E. & S.T.-Surat-I

New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat,
Gujarat-395001

.....Respondent

WITH

Excise Appeal No. 10114 of 2014-SM

[Arising Out Of OIA-SUR-EXCUS-001-APP-369-13-14 Dated- 03/10/2013 Passed By
Commissioner of Central Excise, Customs and Service Tax-SURAT-I(Appeal)]

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.....Appellant

versus

C.C.E. & S.T.-Surat-I

New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat,
Gujarat-395001

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri. Himanshu P Shrimali, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. SOMESH ARORA MEMBER (JUDICIAL)

FINAL ORDER NO. 12989-12990 / 2024

DATE OF HEARING: 29.11.2024
DATE OF DECISION: 29.11.2024

Matter has come up 8 times earlier on 07.02.2023, 30.03.2023,
11.05.2023, 22.06.2023, 01.12.2023, 05.03.2024, 19.08.2024 and

13.11.2024, none is present even today. It appears that the party is not interested to pursue the matter. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reason thereof.

2. Appeals are dismissed.

(Dictated and pronounced in the open Court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

Prachi